

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Civil Appeal

No(s). 3280/2011

PRABHU NATH PRASAD & ORS.

Appellant(s)

VERSUS

STATE OF U.P.& ORS.
(with office report)

Respondent(s)

Date : 06/08/2015 This appeal was called on for hearing today.

For Appellant(s)

Ms. T. Anamika, Adv.

For Respondent(s)

Mr. Anuvrat Sharma, Adv.
Mr. Ravindra Kumar, Adv.UPON hearing the counsel the Court made the following
O R D E R

All the three respondents have been served.

Statement of case filed by the appellant is already on
record since 28th September, 2011. No further opportunity can
be granted to the respondents for the same. Since it is no
more a mandate after the amendment in the Supreme Court Rules,
2013 and in that circumstance, the List of dates already
submitted is presumed to have been accepted.

The appeal stands complete, in the given circumstances.

Registry to process to list the same before the Hon'ble

Court, as per rules.

Signature Not Verified

Digitally signed by
Rupam Dhamija
Date: 2015.08.19
10:53:24 IST
Reason:

(RACHNA GUPTA)
Registrar